

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 411/2024

(Arising out of impugned final judgment and order dated 01-03-2023 in CRLA No.258/2018 passed by the High Court Of Judicature At Allahabad)

RISHI TALWAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

( IA No. 1017/2024 - CLARIFICATION/DIRECTION)

Date : 09-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Pankaj Tiwari, Adv.  
Mr. Aarif Ali, Adv.  
Mr. Mujahid, Adv.  
Mr. Chand Qureshi, AOR  
Mr. Rajkumar Yadav, Adv.  
Mr. Bharat Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

None appears on behalf of the respondent.

List on 12.1.2024.

(RASHMI DHYANI PANT)  
COURT MASTER

(POONAM VAID)  
COURT MASTER